

GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES,
RIVER DEVELOPMENT AND GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. †3113
ANSWERED ON 17.12.2015

PUNJAB TERMINATION OF AGREEMENTS ACT, 2004

†3113. SHRI RAHUL KASWAN

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the current status of Presidential reference regarding constitutional validity of the Punjab Termination of Agreements Act, 2004; and
- (b) the future plan of the Government in this regard?

ANSWER

THE HON'BLE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION

(PROF. SANWAR LAL JAT)

- (a) Ministry of Law & Justice has intimated that the pleadings in the matter of Presidential reference regarding constitutional validity of the Punjab Termination of Agreements Act, 2004 are complete. Matter is subjudice.
- (b) The future action in the matter is dependent upon the outcome of the Presidential reference.
